CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing



O.A./62/00594/2021

This the <u>07th</u> day of <u>April</u>, <u>2021</u>

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)

Wakeel Ahmad Ganaie, Aged about 34 years S/o Ghulam Rassol Ganaie R/o Pinglena, Opposite Jammu and Kashmir Bank, Pulwama.Applicant (Advocate: Mr. F.A. Bhat) Versus 1. Union Territory, J&K, through Chief Secretary, Civil Secretariat, Jammu/Srinagar. 190001 2. Commissioner-Secretary Govt. General Administration to Department, Civil Secretariat, Jammu/Srinagar 190001. Director, Hospitality and Protocol Department Jammu and 3. Kashmir, Srinagar/Jammu 190001.Respondents (Advocate: - Mr. Amit Gupta, ld. AAG)

ORDER [ORAL]

Hon'ble Mr. Tarun Shridhar, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider and decide the representation dated 12.10.2020 (Annexure A-9 at page 87 of the O.A.) of the applicant by passing a reasoned and speaking order within a stipulated period of time. Learned counsel for the

applicant also submits that while considering the representation of the

applicant, respondents may also consider the recommendation of the

Advocate General in his case.

2. Learned counsel for the respondents states that he has no objection

to the disposal of the OA in the requested manner.

3. Looking to the arguments of learned counsel for the applicant, the

O.A. is disposed of with a direction to the respondents to decide the

representation dated 12.10.2020 (Annexure A-9 at page 87 of the O.A.)

of the applicant by passing a reasoned and speaking order in accordance

with rules within a period of 02 months from the date of receipt of a

certified copy of this order. In case the aforesaid representation is not

available with the respondents, this O.A. would be treated as

representation.

4. It is made clear that we have not expressed any opinion on merits

of the case while disposing of the present OA.

5. No order as to costs.

(TARUN SHRIDHAR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)